

Agency(OA) BIFR has advised Government to prepare the revival package which is under active consideration of the Government. meanwhile, BIFR has directed the OA to advertise for an alternative possibility and the OA has since advertised the offer for take over of the Company in Business Standard and Anand Bazar Patrika on 4.10.94.

(c) and (d) Yes, Sir. In pursuance of the meetings of the Special Tripartite Committee on Engineering Industry, Workers' Union of the Company had submitted a revival plan. The revival scheme which inter-alia examines their suggestions is under consideration of the Government.

[Translation]

No Industry Districts In Gujarat

1159. SHRI SHANKERSINH VAGHELA: Will the PRIME MINISTER be pleased to state:

(a) the names of 'no Industry districts' in Gujarat;

(b) the steps taken to set up industries in these districts; and

(c) the estimated number of industries likely to be set up during the Eighth Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c) In Gujarat only Dangs district was identified in the category of 'No-Industry Districts'. Government of India was operating a scheme for development of infrastructure in the No-Industry Districts. Under the scheme no such project was approved in the Dangs district of Gujarat. The scheme was discontinued after the announcement of the new Growth Centre Scheme in 1988.

[English]

Match Box Industry

1160. SHRI JAGAT VIR SINGH DRONA: Will the PRIME MINISTER be pleased to state:

(a) whether match box industry in Kanpur, U.P. is facing acute shortage of raw material;

(b) if so, the factors responsible for inadequate supply or shortage of raw material; and

(c) the remedial steps being proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) No, Sir. All the raw materials for Match Industry except softwood and match wax are freely available in the market. Allocations for softwood and match wax are made by the State authorities. None of the concerned agencies at the Central as well as State level have received any representation from the safety match units in Kanpur about non-availability of any raw material.

(b) and (c) Do not arise.

[Translation]

Solar Energy in Gujarat

1161. SHRI GABHAJI MANGAJI THAKORE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to expand the power generation capacity through solar energy in Gujarat;

(b) if so, the details thereof;

(c) whether any survey has been conducted in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) to (d) Solar energy can be used for producing electricity through solar thermal or solar photovoltaic routes. An initial proposal was received from the Gujarat Energy Development Agency (GEDA) for setting up a 30 MW Solar Thermal Power Project near Bhuj in Kutch region of Gujarat. Generation of power through the solar thermal route is a new technology which is site specific, capital intensive and depends upon various other techno-economic factors. The request of GEDA was examined alongwith other proposals and was not found favourable for the first R&D project. However, projects using solar photovoltaic technology for decentralised applications such as domestic lights, street lights, community T.V., water pumping, small village level power plants, etc. are being implemented by the State Government in Gujarat.

Nagarpalika Elections

1162. SHRI N. DENNIS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the States which have not conducted Nagarpalika election in compliance with the Constitution (74th Amendment) Act, 1992; and

(b) The steps taken by the Union Government to make the State Governments to comply with the provision of the amendment to conduct elections?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) As per the information available, The States of Madhya Pradesh, Rajasthan and Punjab have conducted elections to Nagarpalikas in compliance with the Constitution (74th Amendment) Act, 92. The State of Haryana has also conducted elections in respect of Municipal Corporation of the State.

Article 243ZF of the above Act provides that all the Municipalities existing immediately before the commencement of the Constitution (74th Amendment) Act, 92 shall continue till the expiration of their duration unless sooner dissolved by the Legislative Assembly of the concerned State. In view of this, elections to such Nagarpalikas will be held only after they have completed their prescribed tenure.

(b) The Constitution (74th Amendment) Act, 1992 has not prescribed any time limit within which elections